

(d) whether India's first Special Economic Zone (SEZ) for research in basic medical sciences is yet to be operational?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Yes, Sir. The Indian medical device industry is import dependent. The reasons for dependency on import of health related devices lie in the prevailing differential in the state of development of this industry between developed and developing countries. To reduce the country's dependence on imports, a task force under Department of Pharmaceuticals with participation of stakeholders from various Government departments and industry has come out with recommendations on the medical devices sector in India. The draft Drugs and Cosmetic Amendment Bill, 2015 is pending.

(d) Of the 15 notified Pharmaceuticals/Bio-Technology SEZs, 11 are operational.

#### **Adoption of A.P. retail policy at national level**

654. SHRI C.M. RAMESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it has come to the notice of the Ministry that Government of Andhra Pradesh has recently announced the country's first ever retail policy;

(b) if so, the salient features of the policy;

(c) whether the Ministry is considering of adopting the same at the national level; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) No formal communication has been received from the Government of Andhra Pradesh in this regard.

(c) and (d) There is no such proposal under the consideration of the Government as retail trade is a state subject.

#### **Protecting small and medium retailers from e-commerce**

655. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has formulated any policy to protect the small retailers and small, medium scale manufacturers from the onslaught of 'e-commerce'; and

(b) if not, whether Nairobi Ministerial Level meeting will be used to create an International rule base for 'e-commerce'?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) At present, no such policy has been formulated by the Government.

(b) No, such proposal is under consideration of the Government.

### **Imposing dumping duty on Chinese products**

†656. SHRI HARIVANSH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the steps taken by Government to prevent illegal Chinese items in India inspite of restrictions over them;

(b) the plan of Ministry to tackle the cheaper Chinese products which are causing great harm to Indian companies; and

(c) whether Government is considering to impose dumping duty on Chinese products and the steps being taken to rein in the increasing trade deficit between both the countries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Goods are imported into the country as per import policy laid down in Indian Trade Classification (Harmonised System) [ITC (HS)] Classification of Export and Import Items, 2012. While there are over 11500 tariff lines in the ITC (HS) 2012; prohibition on import from China exists on milk and milk products (including chocolates and chocolate products and candies/ confectionary/ food preparations with milk or milk solids as an ingredient) consisting of 8 tariff lines. Further, in general there are 61 tariff lines which are prohibited for import and 451 tariff lines are classified as "Restricted", whose import requires prior import authorisation; import policy for rest of the tariff lines is "free".

(b) Trade defence measures like anti-dumping duty, counter-vailing duty and safeguard duty are available to Indian industry to seek relief, as prescribed and applicable.

(c) The Directorate General of Anti-Dumping & Allied Duties (DGAD) conducts anti-dumping investigations on the basis of duly substantiated petitions filed by the domestic industry alleging dumping of goods into the country and causing injury to

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†Original notice of the question was received in Hindi.